

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 2766  
ANSWERED ON TUESDAY, MARCH 17, 2026  
Phalgun 26, 1947 (Saka)**

**Corporate political donations**

**QUESTION**

**2766. Shri Saket Gokhale:**

**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

- (a) the number of companies investigated for violating Section 182 limits on political contributions through shell companies during the last two years;
- (b) the details of companies that exceeded the limit of 7.5 per cent of average profits for political donations and the action taken thereon; and
- (c) whether beneficial ownership disclosure rules apply to companies making political donations?

**ANSWER**

**Minister of State in the Ministry of Corporate Affairs; Minister of State in the Ministry of Road Transport and Highways.**

**(Shri Harsh Malhotra)**

- (a) The term "shell company" is not defined under the Companies Act, 2013. Therefore, the question of such an investigation does not arise.
- (b) The Annual filings of the Financial Statements were extended by the Ministry vide Circular No. 8/2025 dated 30.12.2025 upto 31.01.2026. Companies are still filing their financial statements with late fees. Hence, no action has been taken at this stage.
- (c) Yes, Sir.

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